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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 139/7/NCLT/AHM/2017

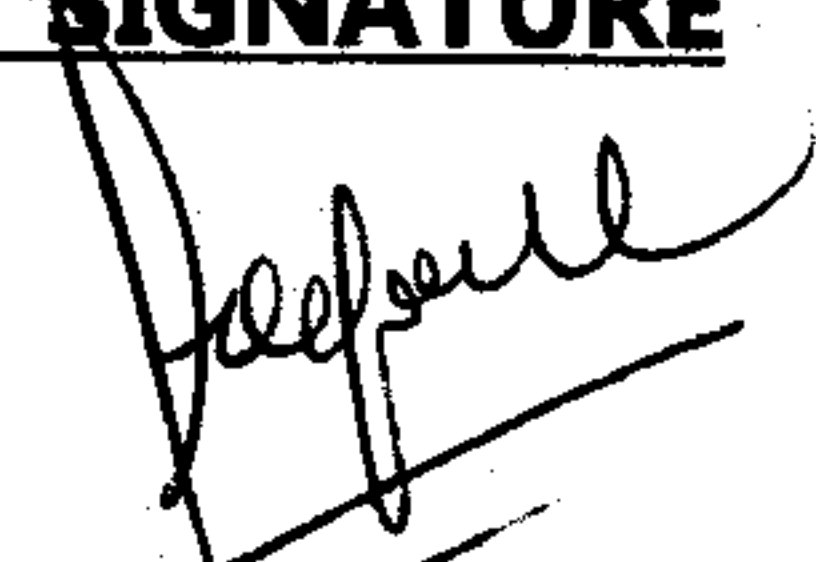
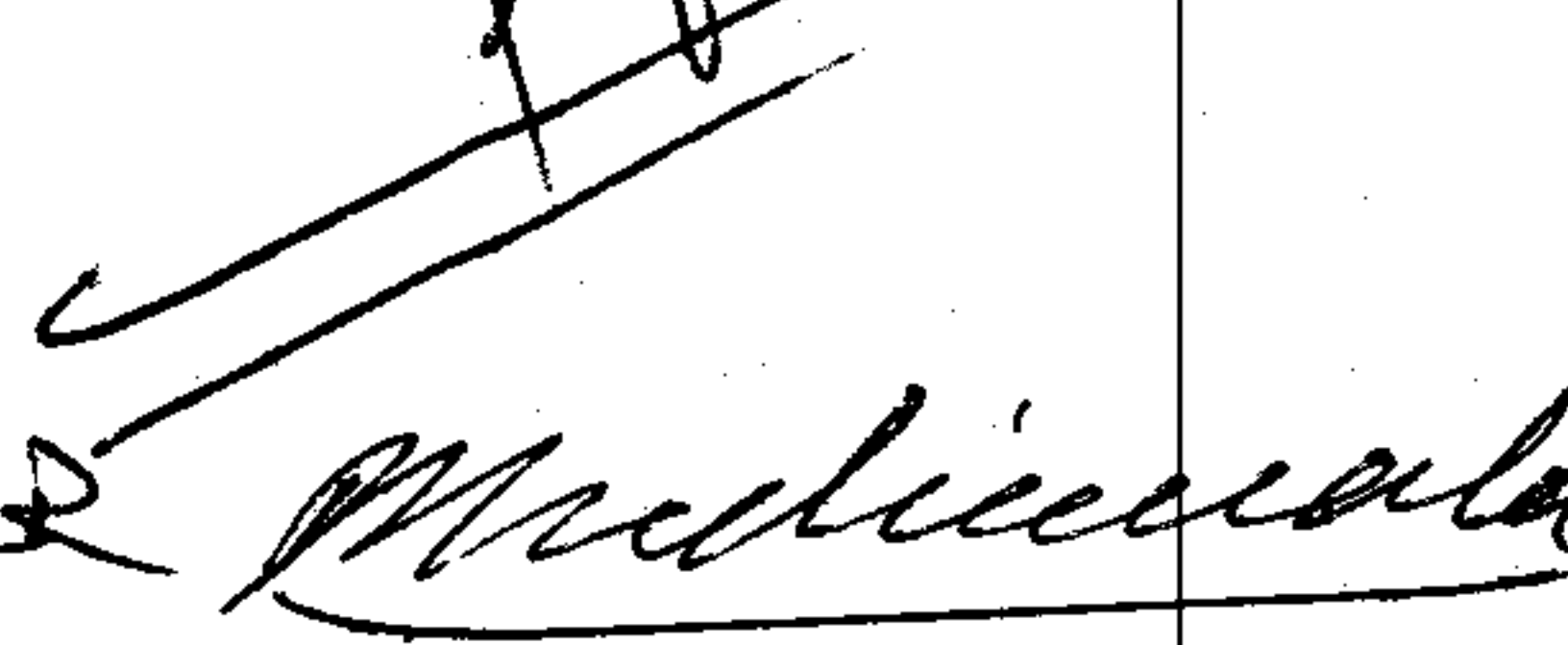
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017**

Name of the Company: Invent Assets Securitisation & Reconstruction Pvt Ltd
V/s.
Shah Alloys Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code


| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|---|
| 1. | CA (Dr.) HITEN PARIKH | PCA | Respondent. |  |
| 2. | PAVAN S. GODIAWALA | ADVOCATE | PETITIONER |  |
| | ON BEHALF OF ASHISH DOSHI | | | |

ORDER

Learned Advocate Mr. Pavan Godiawala i/b Learned PCS Mr. Ashish Doshi present for Financial Creditor/Petitioner. Learned FCA Mr. Hiten Parikh present for Respondent.

Both sides counsels represented that settlement talks are going on and requested two weeks' time.

List the matter on 14.12.2017 as a last chance for hearing before admission in case no settlement could be reached.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 29th day of November, 2017.